

# SINGLE BENCH

Sub:- Heads of Cases for Cause List for **Single Bench**.

In supersession of order dated 23.07.2014 with regards to heads in order of priority for Cause list for **SINGLE BENCH** and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 09.01.2015, are proposed as under:-

| CIVIL<br>(Appeal/Revision/Misc.App.) |  | CRIMINAL<br>(Appeal/Revision/Misc.App.) |  | WRIT  |   |          |  | ELECTION MATTERS |   |
|--------------------------------------|--|---|--|-------|---|----------|--|------------------|---|
|                                      |  |   |  | CIVIL |   | CRIMINAL |  |                  |   |
| 1                                    | SUPREME COURT EXPEDITED/DIRECTION CASES  | 1                                       | SUPREME COURT EXPEDITED/DIRECTION CASES                                | 1     | SUPREME COURT EXPEDITED/DIRECTION CASES                                 | 1        | SUPREME COURT EXPEDITED/DIRECTION CASES        | 1                | SUPREME COURT EXPEDITED/DIRECTION CASES   |
| 2                                    | HIGH COURT EXPEDITED CASES   | 2                                       | HIGH COURT EXPEDITED CASES   | 2     | HIGH COURT EXPEDITED CASES  | 2        | HIGH COURT EXPEDITED CASES                     | 2                | CHRONOLOGICALLY<br>I. REPRESENTATION OF PEOPLES ACT<br>ii. MUNICIPAL LAWS<br>iii. CO-OPERATIVE LAWS |
| 3                                    | CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD   | 3                                       | CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD                         | 3     | CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD                          | 3        | CASES OF SENIOR CITIZEN MORE THAN 75 YEARS OLD |                  |   |
| 4                                    | CASES OF SENIOR CITIZEN  | 4                                       | CASES OF SENIOR CITIZEN  | 4     | CASES OF SENIOR CITIZEN   | 4        | CASES OF SENIOR CITIZEN                        |                  |   |
| 5                                    | CASES OF DIFFERENTLY ABLED PERSONS   | 5                                       | CASES OF DIFFERENTLY ABLED PERSONS                                     | 5     | CASES OF DIFFERENTLY ABLED PERSONS                                      | 5        | CASES OF DIFFERENTLY ABLED PERSONS             |                  |   |
| 6                                    | CASES MORE THAN TEN YEAR OLD   | 6                                       | CASES MORE THAN TEN YEAR OLD   | 6     | CASES MORE THAN TEN YEAR OLD  | 6        | CASES MORE THAN TEN YEAR OLD                   |                  |   |
| 7                                    | COVERED MATTERS  | 7                                       | COVERED MATTERS  | 7     | COVERED MATTERS   | 7        | COVERED MATTERS                                |                  |   |
| 8                                    | INTERLOCUTORY ORDERS/HELD UP CASES   | 8                                       | INTERLOCUTORY ORDERS/HELD UP CASES                                     | 8     | INTERLOCUTORY ORDERS/HELD UP CASES                                      | 8        | INTERLOCUTORY ORDERS/HELD UP CASES             |                  |   |
| 9                                    | MATRIMONIAL<br>i. DISSOLUTION<br>ii. RESTITUTION<br>iii. SEPERATION<br>iv. MAINTENANCE<br>v. CHILD CUSTODY<br>vi. OTHER THAN ABOVE | 9                                       | MATRIMONIAL<br>i MAINTENANCE CASES<br>ii CHILD CUSTODAY<br>iii. OTHERS | 9     | MATRIMONIAL<br>i. MAINTENANCE CASES<br>ii. CHILD CUSTODY<br>iii. OTHERS | 9        | CASES INVOLVING MAINTENANCE CLAIMS             |                  |   |

# SINGLE BENCH

| CIVIL<br>(Appeal/Revision/Misc.App.) |  | CRIMINAL<br>(Appeal/Revision/Misc.App.) |  | WRIT  |  |          |  | ELECTION MATTERS |  |
|--------------------------------------|--|---|--|-------|--|----------|--|------------------|--|
|                                      |  |   |  | CIVIL |  | CRIMINAL |  |                  |  |
| 10                                   | MORE THAN TEN CASES<br>GROUP/BUNCH MATTERS | 10                                      | MORE THAN TEN CASES<br>GROUP/BUNCH MATTERS   | 10    | MORE THAN TEN CASES<br>GROUP/BUNCH MATTERS | 10       | MORE THAN TEN CASES<br>GROUP/BUNCH MATTERS   |                  |  |
| 11                                   | CASES OF STREET VENDORS                    | 11                                      | <b>QUASHING:</b><br><b>(A) FIR/INVESTIGATION</b><br>i. OFFENCES INVOLVING<br>PEOPLE'S<br>REPRESENTATIVES<br>ii. OFFENCES INVOLVING<br>PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(B) CHARGESHEET</b><br>i. OFFENCES INVOLVING<br>PEOPLE'S<br>REPRESENTATIVES<br>ii. OFFENCES INVOLVING<br>PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(C) COMPLAINT</b><br>i. OFFENCES INVOLVING<br>PEOPLE'S<br>REPRESENTATIVES<br>ii. OFFENCES INVOLVING<br>PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(D) CHARGES</b><br>i. OFFENCES INVOLVING<br>PEOPLE'S<br>REPRESENTATIVES<br>ii. OFFENCES INVOLVING<br>PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE | 11    | CASES OF STREET VENDORS                    | 11       | <b>QUASHING:</b><br><b>(A) FIR/INVESTIGATION</b><br>i. OFFENCES INVOLVING<br>PEOPLE'S<br>REPRESENTATIVES<br>ii. OFFENCES INVOLVING<br>PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(B) CHARGESHEET</b><br>i. OFFENCES INVOLVING<br>PEOPLE'S<br>REPRESENTATIVES<br>ii. OFFENCES INVOLVING<br>PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(C) COMPLAINT</b><br>i. OFFENCES INVOLVING<br>PEOPLE'S<br>REPRESENTATIVES<br>ii. OFFENCES INVOLVING<br>PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE<br><b>(D) CHARGES</b><br>i. OFFENCES INVOLVING<br>PEOPLE'S<br>REPRESENTATIVES<br>ii. OFFENCES INVOLVING<br>PUBLIC SERVANTS<br>iii. OTHER THAN ABOVE |                  |  |

# SINGLE BENCH

| CIVIL<br>(Appeal/Revision/Misc.App.) |  | CRIMINAL<br>(Appeal/Revision/Misc.App.) |  | WRIT  |  |          |               | ELECTION MATTERS |  |
|--------------------------------------|--|---|--|-------|--|----------|---------------|------------------|--|
|                                      |  |   |  | CIVIL |  | CRIMINAL |               |                  |  |
| 12                                   | M.P. ACCOMODATION CONTROL ACT:<br>i. BONAFIDE REQUIREMENT<br>ii. SUBLETTING<br>iii. NON PAYMENT OF RENT/ARREARS<br>iv. DISCLAIMER OF TITLE/NUISANCE<br>v. CARRYING OUT REPAIRS<br>vi. RECONSTRUCTION<br>vii. NON USE FOR 6 MONTHS<br>viii. CAUSING SUBSTANTIAL DAMAGE<br>ix. ENCROACHMENT BY TENANT<br>x. OTHER THAN ABOVE | 12                                      | APPEALS AGAINST CONVINCTION<br><br>SENTENCE PERIOD<br>(I) PEOPLE’S REPRESENTATIVES<br>a. IN JAIL<br>b. ON BAIL<br>(II) PUBLIC SERVANTS<br>a. IN JAIL<br>b. ON BAIL<br>(III) OTHERS<br>a. IN JAIL<br>b. ON BAIL | 12    | M.P. ACCOMODATION CONTROL ACT:<br>i. BONAFIDE REQUIREMENT<br>ii. SUBLETTING<br>iii. NON PAYMENT OF RENT/ARREARS<br>iv. DISCLAIMER OF TITLE/NUISANCE<br>v. CARRYING OUT REPAIRS<br>vi. RECONSTRUCTION<br>vii. NON USE FOR 6 MONTHS<br>viii. CAUSING SUBSTANTIAL DAMAGE<br>ix. ENCROACHMENT BY TENANT<br>x. OTHER THAN ABOVE | 12       | HABEAS CORPUS |                  |  |
| 13                                   | CASES RELATED TO PUBLIC PROJECTS/PROPERTY<br>i. TENDERS<br>ii. CONTRACTS<br>iii. ENCROACHMENT<br>iv. OTHERS  | 13                                      | CASES AGAINST ACQUITTAL:<br>i. AGAINST PEOPLE’S REPRESENTATIVES<br>ii. AGAINST PUBLIC SERVANTS<br>iii. OTHERS  | 13    | CASES RELATED TO PUBLIC PROJECTS/PROPERTY<br>i. TENDERS<br>ii. CONTRACTS<br>iii. ENCROACHMENT<br>iv. OTHERS  | 13       | DETENTION     |                  |  |
| 14                                   | ACCIDENT CLAIMS<br>i. COMPENSATION REFUSED.<br>ii. ENHANCEMENT OF COMPENSATION.<br>iii. OTHERS.  | 14                                      | WOMEN IN JAIL HAVING CHILDERN WITH THEM  | 14    | ELECTION PETITION<br>i. REPRESENTATION OF PEOPLES ACT<br>ii. MUNICIPAL LAWS<br>iii. CO-OPERATIVE LAWS  | 14       | EXTERNMENT    |                  |  |
| 15                                   | EDUCATION:<br>i. PROFESSIONAL<br>ii. OTHERS  | 15                                      | OFFENCES RELATING TO WOMEN   | 15    | EDUCATION:<br>i. PROFESSIONAL<br>ii. OTHER   | 15       | COMPENSATION  |                  |  |

## SINGLE BENCH

| CIVIL<br>(Appeal/Revision/Misc.App.) |  | CRIMINAL<br>(Appeal/Revision/Misc.App.) |  | WRIT  |  |          |                  | ELECTION MATTERS |  |
|--------------------------------------|--|---|--|-------|--|----------|------------------|------------------|--|
|                                      |  |   |  | CIVIL |  | CRIMINAL |                  |                  |  |
| 16                                   | SERVICE MATTERS:   | 16                                      | OFFENCES RELATING TO CHILDERN          | 16    | SERVICE MATTERS:<br>i. RETIRAL BENEFITS<br>ii. COMPASSIONATE APPOINTMENT<br>iii. APPOINTMENT/SELECTION<br>iv. REGULARIZATION<br>v. PROBATION<br>vi. PROMOTION/SENIORITY<br>vii. PUNISHMENT/ DISCIPLINARY ACTION<br>viii. COMPULSORY RETIREMENT<br>ix. TRANSFER<br>x. DEPUTATION/REPATRIATION<br>xi. OTHERS | 16       | OTHER THAN ABOVE |                  |  |
| 17                                   | ARBITRATION APPEAL   | 17                                      | SC & ST (PREVENTION OF ATROCITIES) ACT | 17    | ARBITRATION  |          |                  |                  |  |
| 18                                   | TAXATION-<br>i. DIRECT TAXES<br>ii. INDIRECT TAXES<br>iii. MUNICIPAL TAXES | 18                                      | OTHER THAN ABOVE                       | 18    | TAXATION-<br>i. DIRECT TAXES<br>ii. INDIRECT TAXES<br>iii. MUNICIPAL TAXES   |          |                  |                  |  |
| 19                                   | COMPANY CASES/APPEALS  |   |  | 19    | BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS   |          |                  |                  |  |
| 20                                   | BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS                             |   |  | 20    | OTHER THAN ABOVE   |          |                  |                  |  |
| 21                                   | F.A. U/S 54 LAND ACQUISITION ACT   |   |  |       |  |          |                  |                  |  |
| 22                                   | OTHER THAN ABOVE   |   |  |       |  |          |                  |                  |  |

This order shall come into force with immediate effect.

Sd/-  
**HON'BLE THE CHIEF JUSTICE**  
26.03.2015

Sd/-  
(MANOHAR MAMTANI)  
PRINCIPAL REGISTRAR (JUDICIAL)  
26.03.2015